

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1533
ANSWERED ON:15.07.2009
QUOTA FOR PHYSICALLY CHALLENGED PERSONS
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has enacted a law for providing three per cent reservation in services and educational institutions to physically challenged persons;
- (b) if so, the details thereof;
- (c) whether despite the law, the deserving physically challenged candidates are deprived of the facilities/concessions meant for them; and
- (d) if so, the steps taken or being taken by the Government for proper implementation of the law in letter and spirit?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): According to `the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995`, every appropriate Government shall reserve in every establishment not less than three per cent of vacancies for persons or class of persons with disability of which one per cent each shall be reserved for persons suffering from blindness or low vision; hearing impairment; locomotor disability or cerebral palsy in the posts identified for each disability except in establishments which are exempted by the appropriate Government by notification. The Act further provides that all Government educational institutions and other educational institutions receiving aid from the Government, shall reserve not less than three per cent seats for persons with disabilities.

(c) & (d): The Government has issued instructions regarding implementation of reservation for persons with disabilities in services in line with the provisions of the Act which all the Ministries/Departments etc. follow. The University Grants Commission has issued circulars to all Universities requesting them, iter alia, to give three per cent reservation for persons with disabilities in the matter of appointment to the posts of Lecturer and other jobs and in the matter of admission to all courses. Schools under the Navodaya Vidyalaya Samiti and Kendriya Vidyalaya Sangathan, also have provision of reservation of three per cent seats for disabled children.